

**OFFICE OF THE DISTRICT JUDGE, GANJAM, BERHAMPUR**  
**AUCTION SALE NOTICE**

Tenders in sealed cover are hereby invited from the intending parties for auction of department vehicle bearing registration no. OR-07J-8787 (Ambassador) having Engine No. 3HNDDO13598 and Chassis No. AED877629 as per following terms and conditions. The minimum bidding price of the vehicle has been fixed to ₹ 24,000/-. The bidders shall include GST@18% on the bidding price they want to offer i.e. Offer Price = Bidding Price + GST@18%.

**Terms and conditions**

1. The tender papers shall be submitted in the Nizarat, District Court, Berhampur in a sealed cover during the office hours within 15 days from the date of publication of auction sale notice in the newspaper and will be opened on **22.08.2019 at 04.30 PM** in the presence of tenderers/bidders or their authorized agents.
2. The competitors shall be required to pay earnest money deposit amounting to ₹ 1,000/- (Rupees One Thousand) only in shape of Bank Draft from any Nationalized Bank in favour of "The Registrar, Civil Courts, Berhampur" which shall be subjected to refund immediately except in case of the highest offer accepted by the Competent Authority. The highest tenderer shall deposit 25% of the amount immediately after the announcement and the rest within 7 days of the approval of the offer.
3. If minimum price is not available by sealed tender, the competent authority may dispose of the vehicle through negotiation at a price not less than the highest price offered by the highest tenderer.
4. On failure to make payment as aforesaid, the deposits (including earnest money) shall be forfeited and the vehicle shall be put to fresh tender, as the case may be.
5. The vehicle shall not be delivered to the tenderer/ party until after full payment and compliance with the requisite formalities. Tools, implements and spare parts shall not be delivered with the vehicle.
6. The tenderer/party shall remove the vehicle from the site within 7 days after depositing the full amount of tendered/ negotiated money. Custody or safe guard of the vehicle shall be the responsibility of the tenderer/party and no claim or complaint on that account shall be admissible.
7. On failure to remove the vehicle within the time aforesaid, ground rent at the rate of one percent (1%) of the tendered/ negotiated money shall be charged for each day or part of the day till the removal of the vehicle from the site.
8. The vehicle can be inspected by the party during the office hours.
9. The authority reserves the right to cancel the tender at any time without assigning any reason thereof.

Sd/- B. P. Routray  
DISTRICT JUDGE,  
GANJAM, BERHAMPUR